

File No. 12(2)2016/FBO Representation/Enf/FSSAI
Food Safety and Standards Authority of India
(Regulatory Compliance Division)
FDA Bhawan, Kotla Road, New Delhi - 110002

Dated the 23 November, 2016

Order

Subject: Representation from FBOs seeking permission to use pre-printed packaging material - reg.

Several representations have been received in the Authority regarding use of pre-printed packaging material due to change/ modification of address/ name or change in license number.

2. As per Regulation 2.2.2 of the Food Safety & Standards (Packaging & Labelling) Regulations, 2011 the label of a pre-packaged foods are required to mandatorily contain information regarding, inter-alia, FSSAI license no. and name and address of the manufacturer.


3. Since it is a common practice to print bulk packaging material, any change of the label in respect of change of name, address and license number of FBO would require destruction of pre-printed packaging material at huge cost to the company.

4. In order to avoid such waste, it has been decided that permission would be granted to the FBO for use of pre-printed packaging material containing the old name, address or license number of the FBO as the case may be, for a period of **six months** at a nominal fee on receipt of formal request. The fee would double for any further extensions, as follows:

Fee	Central License	State License
1 st Extension (6 months)	Rs. 7500/-	Rs. 3000/-
2 nd Extension (For next 6 months)	Rs. 15,000/-	Rs. 6000/-

5. The fee is to be paid in form of Demand Draft in favour of Senior Accounts Officer, FSSAI. The FBO would also require to enclose a copy of modified/ new license with requisite changes along with the formal request.

6. This issues with the approval of Competent Authority.


(Bimal Kumar Dubey)
Director (RCD)
Tel: 011-23220994

To:

1. All Central Licensing Authorities
2. Commissioners of Food Safety of all States/UTs

Copy to:

CITO- for uploading on the FSSAI website